Central Administrative Tribunal Principal Bench, New Delhi



C.P.No.392/2008 in O.A.No.1135/2003

Tuesday, this the 23rd day of December 2008

Hon'ble Shri Shanker Raju, Member (J) Hon'ble Dr. Veena Chhotray, Member (A)

Majeti Shanker Kumar S/o Dr. M.R.K. Murthyu R/o Yedlapallivari Street Nazerpet Tenali-522201 (Andhra Pradesh)

..Applicant

(By Advocate: Shri S. Rajappa for Shri L.R. Khattana)

Versus

Shri T. Ramaswamy
 Secretary
 Deptt. of Science of Technology
 Technology Bhavan, New Mehrauli Road
 New Delhi-16

..Respondent

(By Advocate: Ms. Pinky Anand, Senior Advocate and Shri Parinay Shah, learned counsel along with her)

ORDER (ORAL)

Shri Shanker Raju:

Heard the learned counsel for the parties.

2. As the decision of the Tribunal has been stayed by the High Court of Delhi, this CP stands disposed of with liberty to the parties to revive it at an appropriate stage. Notice is discharged. No costs.

(Dr. Veena Chhotray)
Member (A)

(Shanker Raju) Member (J)

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